



**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI
OLD SECRETARIAT, DELHI 110 054
SESSION REVIEW
THIRD PART OF THIRD SESSION (26.08.2022 to 01.09.2022)**

SUMMONS

Summons for the Third Part of Third Session of the Seventh Legislative Assembly of NCT of Delhi were issued to Hon'ble Members on 24.08.2022.

DURATION OF THE SESSION

The Third Part of Third Session of the Seventh Legislative Assembly was commenced from 26 August, 2022 and was adjourned *sine-die* by the Hon'ble Deputy Speaker on 01.09.2022 after conducting 05 (five) sittings On 26.08.2022, 29.08.2022, 30.08.2022, 31.08.2022 and 01.09.2022. The House conducted its business for 09 Hours and 26 Minutes in the Session.

House was chaired by Smt. Rakhi Birla, Hon'ble Deputy Speaker during all sittings of the Third Part of Third Session.

The Business conducted by the House during the Third Part of Third Session is summarized below.

HOMAGE

The House paid homage and observed two minutes silence as a mark of respect on the demise of 06 (six) Security Personnel of ITBP and One Police Staff due to road accident in Pahalgam, J & K on 16.08 2022.

CONGRATULATORY MOTION

On 26 August, 2022, the Chair on behalf of the House congratulated Smt. Draupdi Murmu on her election as President of India and Shri Jagdeep Dhankar on his election as Vice President of India.

MATTERS RAISED BY MEMBERS

Special Mention (Under Rule 280):

18 Notices for Special Mention were received during the Session. 10 Matters were raised on 26.08.2022 under Rule 280. The Matters raised under Rule 280 have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

Other Matters raised by Members:

On 26 August, 2022, Shri Rajesh Gupta, Hon'ble Member of Ruling Party raised an objection alleging live recording of proceedings of House by Shri Ajay Kumar Mahawar, Hon'ble Member of Opposition Party. The Chair sought a reply from the Hon'ble Leader of Opposition and Shri Ajay Kumar Mahawar, Hon'ble Member. The Opposition Members continued to argue with the Chair. The Chair named Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition, Shri Mohan Singh Bisht, Shri Ajay Kumar Mahawar, Shri Abhay Verma, Shri Anil Kumar Bajpai and Shri Jitender Mahajan, Hon'ble Members of Opposition. As the Members refused to leave the House, they were escorted out of the House by the Marshalls.

GOVERNMENT RESOLUTION

On 26 August, 2022, Shri Kailash Gahlot, Hon'ble Minister of Transport moved the following Government Resolution under Rule-90 with the leave of the House:

“The Legislative Assembly of NCT of Delhi in its sitting held on 26th August 2022 resolves that :

This House notes that the elected Government of Delhi has performed exceedingly well on all parameters of Social Welfare Schemes;

This House further notes that the work done by the Government of Delhi in different fields, especially in the field of Education & Health, has been recognized and appreciated not only in India but the world over;

This House further notes that the work done by the Government of Delhi in the field of Education in the last 07 years is much more than what has been achieved by the previous Governments since Independence. It is borne out by the fact that the work done in the field of Education has been recognized even by the foreign Press, as is evidenced by the front page story of New York Times recently, which also carries photo of Shri Manish Sisodia, Education Minister on front page;

This House further notes that the concept of Three Tier system of Health Infrastructure and Mohalla Clinics, introduced by this Government, has found resonance across the country and being appreciated all over as a Revolution in the field of Health. The Former Secretary General of United Nations, Shri Kofi Annan, had praised the concept of Mohalla Clinics and had termed the initiative as ‘Successful and Impressive which is consistent with the goal of Universal Health Coverage’;

This House further notes that Delhi was the first State to come out with Electric Vehicle Policy two years ago and is leading all other States in

terms of new electric vehicles as percentage of the total vehicles registered during the last two years;

This House congratulates the Government led by Shri Arvind Kejriwal for all the development works being done in different fields during the last 07 years.

This House further notes with deep concern the activities of some forces which are bent upon to create an environment which is not conducive to the ongoing good development works;

This House exhorts the Government to continue the good work without getting de-motivated by inimical forces.”

17 (seventeen) Members including Shri Manish Sisodia, Hon’ble Deputy Chief Minister and Shri Gopal Rai, Hon’ble Minister of Environment & Labour participated in the discussion. Shri Arvind Kejriwal, Hon’ble Chief Minister also expressed his views. The Resolution was put to vote and adopted by voice-vote.

MOTION OF CONFIDENCE

On 29 August, 2022, Shri Arvind Kejriwal, Hon’ble Chief Minister moved the following Motion and also made a brief statement:

“This House expresses its confidence in the Council of Ministers”.

14 Members including Shri Rajendra Pal Gautam, Hon’ble Minister of Social Welfare participated in the discussion.

On 1st September, 2022, Hon’ble Chief Minister replied to the discussion. The Motion was put to vote and adopted by voice vote.

Shri Saurabh Bharadwaj, Hon’ble Member sought a division of votes. The Chair directed recording of votes by division. The division of votes was carried out. The Chair informed the House of the division as under:

- i. 58 votes in favour of Motion of Confidence.
- ii. 0 (Zero) vote against Motion of Confidence.
- iii. 0 (Zero) vote on neutrality on the Motion of Confidence.

The Chair announced that the following Motion of Confidence moved by the Hon’ble Chief Minister on 29.08.2022 was adopted by the House:

“That this House expresses its confidence in the Council of Ministers”.

MESSAGE FROM HON’BLE LIEUTENANT GOVERNOR

On 26 August, 2022, the Chair informed the House that a Message has been received from the Hon’ble Lieutenant Governor under section 9(2) of the Government of NCT of Delhi, Act 1991 regarding the Government of NCT of Delhi (Amendment) Act, 2021. The Chair stated that in the meeting of the Rules Committee held on 16.08.2022, the Committee had unanimously recommended that the Message was not in conformity with the Constitution of India especially Article 239AA (4) and

the decisions of the Hon'ble Supreme Court in the matter of "Nabam Rebia Vs Deputy Speaker and Government of NCT of Delhi v. Union of India & Ors which prescribe that the Messages can be sent to the Legislative Assembly only on the aid and advise of the Council of Ministers.

STATEMENT BY MINISTER

On 30 August, 2022, being allowed by the Chair, Hon'ble Deputy Chief Minister Shri Manish Sisodia made a statement in accordance with Rule 270(1)(a).

DISCIPLINARY ACTION

1. On 26 August, 2022, the Chair informed the House that no business other than the business listed for the day will be taken up for discussion by the House. The Members of Ruling Party trooped into the well of the House and raised slogans demanding discussion on the alleged attempts being made to destabilize the Government. Members of the BJP also rose on their seats and raised slogans demanding discussion on Excise Policy. The Chair requested the Members to take their seats. Uproar and sloganeering continued in the House. The Chair directed Shri Rituraj Govind, Hon'ble Member to leave the House for 15 Minutes. The Hon'ble Member left the House.
2. On 29 August, 2022, Hon'ble Members of the Opposition Party rose in the House and demanded discussion on Notices given by them. The Chair stated that no business other than the listed business will be taken up for discussion and asked the Members to participate in the discussion on the Motion of Confidence. Not satisfied with the Chair's directions, Hon'ble Members of the Opposition entered and sat in the well of the House and started sloganeering, displayed banners and demanded resignation of Hon'ble Deputy Chief Minister. The Chair requested the Members to take their seats. As the Members from the Opposition refused to heed to the Chair's requests, the Chair named the Members of Opposition. As the Members refused to leave the House, they were escorted out of the House by the Marshalls on the directions of the Chair.
3. On 30 August, 2022, Hon'ble Members of Opposition disrupted proceedings of the House. The Chair repeatedly requested them to resume their seats but they refused to comply with her request and created disturbances in the proceedings of the House. The Chair named Shri Anil Kumar Bajpai, Shri Abhay Verma, Shri Ajay Kumar Mahawar, Shri Mohan Singh Bisht, Shri Jitender Mahajan and Shri Om Prakash Sharma. As the Members refused to leave the House voluntarily, they were escorted out of the House by the Marshalls on

the direction of the Chair. Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition walked out in protest.

4. On 31 August, 2022, Hon'ble Members of Opposition Party entered into argument with the Chair, demanded discussion on Notices given by them and some of them entered the well of the House. The Chair repeatedly requested the Hon'ble Members of Opposition Party to resume their seats. Hon'ble Members of Opposition Party continued to disrupt the proceedings of the House. The Chair first named Shri Vijender Gupta and later Shri Abhay Verma, Shri Ajay Kumar Mahawar, Shri Om Prakash Sharma, Shri Mohan Singh Bisht, Shri Jitender Mahajan and Shri Anil Kumar Bajpai, Hon'ble Members of Opposition Party. As the Members refused to leave the House voluntarily, they were escorted out of the House by the Marshalls on the direction of the Chair. Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition walked out in protest.
5. On 01 September, 2022, during the discussion on Motion of Confidence, Hon'ble Members of Opposition Party continued to argue with the Chair and disturbed the proceedings of the House. The Chair repeatedly requested the Hon'ble Members of Opposition Party to resume their seats. However, the Hon'ble Members of Opposition Party continued to disrupt the proceedings of the House. The Chair named Shri Vijender Gupta and later Shri Om Prakash Sharma, Shri Jitender Mahajan, Shri Abhay Verma, Shri Ajay Kumar Mahawar, Shri Anil Kumar Bajpai and Shri Mohan Singh Bisht, Hon'ble Members of Opposition Party as they entered the well of the House one by one. As the Members refused to leave the House voluntarily, they were escorted out of the House by the Marshalls on the directions of the Chair. Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition walked out in protest.
